

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 265/MP/2023

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Article 12.4 of the PPA executed between the NTPC Vidyut Vyapar Nigam Limited and Bangladesh Power Development Board, under back-to-back basis with DVC pursuant to PSA dated 6.9.2018 entered between DVC and NVVN for supply of 300 MW of power from DVC's generating stations to BPDB.

Petitioner : DVC

Respondent : NTPC Vidyut Vyapar Nigam Limited and Anr.

Date of Hearing : **22.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, DVC
Shri Aashwyn Singh, Advocate, DVC
Shri Adarsh Tripathi, Advocate, NVVN
Shri Ajitesh Garg, Advocate, NVVN

Record of Proceedings

The matter was called out for a hearing through virtual mode.

2. At the outset, the learned counsel for the Petitioner sought a month's time to place on record the information called for vide the Record of Proceedings of the hearing dated 23.12.2025.
3. The Commission directed the Petitioner to file the said information on or before **27.8.2026**, after serving a copy on the Respondents. The Respondents are permitted to file their replies, on or before **21.9.2026**, after serving a copy on the Petitioner, who may file its rejoinder, if any, on or before **9.10.2026**.
4. The Petition shall be listed for hearing on **15.10.2026**.

By order of the Commission

**Sd/-
(T. D. Pant)
Joint Chief (Law)**

